

PART B.—CRIMINAL CASES AGAINST POLICE OFFICERS

1. For judgments criticising the conduct of Police see Chapter 1-H, paragraph 6.

Criticism of
Conduct of Police
officer in
judgments.

2. Attention is also invited to Rules 16.38 (5) and (6) of Punjab Police Rules, 1934, which run as follows:—

Action to be taken
on such criticism.

"(5) In all criminal cases in which strictures are passed on the conduct of the Police by a criminal court, whether in a judgment or by means of a separate note, a copy of the judgment or note must be sent to the District Magistrate. When such strictures are passed by a Magistrate's court or by a Sessions or High Court otherwise than as sub-rule (6) below, the procedure indicated in sub-rules (1) and (2) above shall be followed.

(6) If a Session Court or the High Court in passing such strictures records its opinion that a special enquiry is necessary, the District Magistrate, on receipt of a copy of the opinion of the court, shall consider whether to order judicial proceedings or not. If he is of opinion that immediate proceedings before a criminal court are likely to be unsuitable or infructuous, he shall refer the case to the Inspector-General of Police, who will in consultation with Me Chief Secretary, nominate two officers to hold the special enquiry."